

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 823/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES: Allcargo Logistics Ltd.
 V/s
 Sunil Hitech Engineers Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

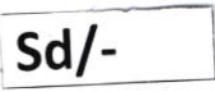
S. No.	NAME	DESIGNATION	SIGNATURE
14	Kritika Cheulkar i/b. Link legal India Law services	Adv. for Operational Creditor	

ORDER

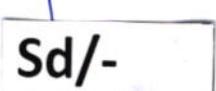
TCP 823// I&BP /NCLT/MB/MAH/2017

For the Petitioner Counsel has reported that this date of hearing has not been intimated to the Corporate Debtor, the Petitioner is hereby directed to intimate next date of hearing to the Corporate Debtor as prescribed under the Adjudicating Authority Rules.

List this matter on 25.9.2017.

 Sd/-

V. NALLASENAPATHY
 Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)